

when used as industrial feedstock in the manufacture of Carbon Black (b) do away with the restrictive clause appearing against Sl. No. 11A. 13 of the Notification No. 75/84-CE dated the 1st March, 1984 as regards the proportion of indigenous crude oil-vis-a-vis imported crude oil required to be maintained for availing of the duty exemption on Low Sulphur Heavy Stock produced in a refinery and intended to be used as fuel for the generation of electrical energy by specified electricity undertakings.

- (iv) G.S.R. 310 (E) published in Gazette of India dated the 28th April, 1984 together with an explanatory memorandum extending the validity of Notification Nos. 127/83-CE and 128/83-CE dated the 27th April, 1983 upto 30th April, 1986.

[Placed in Library. See No. LT-8296/84]

- (4) A copy of the *Review (Hindi and English versions) by the Government on the working of the National Bank for agriculture and Rural Development, for the year dated the 30th June, 1980.

[Placed in Library. See No. LT-8297/84].

Audit Report on the Accounts of Coffee Board for 1979-80

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : I beg to lay on the Table a copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1979-80 (Pool Fund). [Placed in Library. See No. LT-8298/84].

12.11 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received

from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 23rd April, 1984, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".
- (ii) "In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Commercial Crops Cess (Amendment) Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 27th April, 1984, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

12.12 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th May, 1984, will consist of :

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of :
- (a) The Visva Bharati (Amendment) Bill, 1984, as passed by Rajya Sabha.
- (b) The Merchant Shipping (Amendment) Bill, 1983.